



**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURASAMY – MEMBER (TECHNICAL)

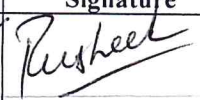
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.02/7/HDB/2018
NAME OF THE COMPANY	Khaitan Electricals Ltd
NAME OF THE PETITIONER(S)	Seasite Finance Limited
NAME OF THE RESPONDENT(S)	Khaitan Electricals Ltd
UNDER SECTION	Sec7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
RAMESH BABU PAULIA	Advocate	paubab2001@yahoo.co.in 9640012999	
Yashvardhan (SST)	Advocate	858571357	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Rusheek Reddy K.V. Raja Sripathi Rao	Adv.	9885542236	

Heard Shri P. Ramesh Babu and Shri Yashvardhan, Learned Counsels for the Petitioner and Shri Rusheek Reddy K.V. and Shri Raja Sripathi Rao, Learned Counsels for the Respondents.

The Ld. Counsel for the Respondents submit that the issue is likely to be resolved soon and thus requested short time. Shri Ramesh Babu, Ld. Counsel for the Petitioner also agrees for the settlement. So post the case on 05.02.2018. We make it clear no further adjournment shall be granted. The Corporate Debtor is directed to come forward with a concrete proposal of settlement well before the next date of hearing without fail and serve the copy of settlement to the Ld. Counsel for the Petitioner.



Member (T)



Member (J)